

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-247-2020**

The Goa Foundation

.... Petitioner.

Versus

Goa State Environment Impact

.... Respondents.

Assessment Authority & Ors.

Ms. Norma Alvares and Ms. Anamika Gode, Advocates for the
Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Addl.
Government Advocate for the Respondent Nos. 4 and 5.

Coram : M. S. SONAK, &**SMT. M. S. JAWALKAR, JJ.****Date : : 7th October, 2020**

P.C.:

Heard Ms. Norma Alvares, learned Advocate for the petitioner. Mr. D. Pangam, learned Advocate General appears alongwith Ms. Ankita Kamat, learned Addl. Government Advocate for the respondent nos. 4 and 5.

2. Issue notice to respondent nos. 1, 2, 3 and 6 returnable on 02.11.2020. In addition to the usual mode of service, private service is also permitted. The petitioner to file affidavit of service.

3. In case any of the respondents wish to file any response, liberty to do so by 29.10.2020, by service of advance copies on the learned Counsel appearing for the petitioner.

4. The notices to indicate that subject to constraints of time, an endeavour shall be made to dispose of this petition, at the stage of admission itself.

5. As far as, the objections as to the delay and laches as well as the availability of alternate remedy, today raised by the learned Advocate General, are kept open.

6. Stand over on 02.11.2020.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-